

the Orders/Instructions regarding relaxation of qualifying standards in respect of SC, ST & OBC candidates for providing reservations to these categories. The reserved candidates who are recommended by the Commission without resorting to the relaxed standards are not adjusted against the reserved vacancies at the time of declaration of final results.

#### Gauge Conversion

2581. SHRI PAWAN DIWAN : Will the PRIME MINISTER be pleased to state :

(a) whether any progress has been made in respect of Gauge Conversion work in Chhatisgarh region;

(b) if not, the reasons therefor, and

(c) the time by which the work is likely to be started/ completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) There is only one narrow gauge line in Chhatisgarh region i.e. Raipur-Dhamtari-Rajim. Survey for conversion of this line to BG has been taken up and would be completed by 31.12.95. Further consideration of the project would be possible once the survey report becomes available.

#### Signal System

2582. SHRI K. MURALEE DHARAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the passengers of Vallikunnu are put under hardship due to non-availability of Signal System at the above Station, Palakkad Division, Kerala; and

(b) the steps proposed to be taken to overcome this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The passengers are not subjected to hardship for non-availability of the Signal System.

(b) Does not arise.

#### National Institute of Computer and Allied Technology

2583. PROF. K.V. THOMAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Kerala Government has requested the Union Government to set up a National Institute of Computer and Allied Technology in Kerala; and

(b) if so, the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

#### Posts in Railways

2584. KUMARI FRIDA TOPNO : Will the PRIME MINISTER be pleased to state :

(a) whether there are certain posts in the railways included under the Safety Category have been kept outside the purview of application of reservation rules/ Presidential Directive issued by the Government in favour of Scheduled Castes and Scheduled Tribes in recruitment and promotions;

(b) if so, the details thereof; and

(c) whether the list has been reviewed during all these years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. Safety posts are not kept outside the purview of reservation rules.

(b) Does not arise.

(c) Yes, Sir. Last review completed in 1994.

[Translation]

#### Violation of MRTP Act

2585. SHRI KASHIRAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the names of the companies which have been found guilty for the violation of Monopolies and Restrictive Trade Practices Act, 1969 during the last three years;

(b) if so, the details thereof, yearwise;

(c) whether Solicitor General have taken any action against any company so far;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). During the years ended 31.12.1992, 31.12.1993 and 31.12.1994 the MRTP Commission either passed 'Cease and Desist' Orders or accepted an undertaking from the respondent parties in respect of 279 enquiries. A list of 279 cases is given in enclosed statement.

(c) to (e) The MRTP Commission has not referred any case to the Solicitor General. The Commission is a quasi judicial body and proceedings before it are deemed to be judicial proceedings. The Commission itself takes necessary action under the provisions of the MRTP Act, 1969.